

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3647

ANSWERED ON:12.12.2002

COMMITTEE TO MONITOR APDP

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of POWER be pleased to state:

(a) whether the Committee to monitor the Accelerated Power Development Programme has concretized a strategy to ensure field level monitoring of the allocation of funds to various States;

(b) if so, the guidelines issued by the Monitoring Committee of Accelerated Power Development Programme;

(c) the funds allocated to each State for renovation and modernisation of the existing power infrastructure during 2001-02 and 2002-03; and

(d) the funds utilised by each State for renovation and modernisation of the existing power infrastructure during the last three years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) & (b) : A Monitoring Committee was set up on December 22, 2000 under the chairmanship of Minister of Power for monitoring implementation of the Accelerated Power Development Programme (APDP). The functions of the Committee are to:

i. formulate guidelines

ii. approve projects

iii. monitor project implementation

iv. monitor reform milestones agreed with different States Guidelines were issued by the Ministry of Power on February 22, 2001 to all State Governments/ State Electricity Boards and the Utilities regarding the APDP. These guidelines, inter-alia, covered the scope of the scheme, funding mechanism, reform conditionalities, mode of disbursement, etc. In April, 2002, the State Governments have also been informed that the future releases of fund under APDRP fund would be subject to SEBs/ Utilities signing Memorandum of Agreement (MoA) with the Ministry of Power and that prioritisation of schemes/ projects would be done by the Advisor-cum-Consultants (AcC) and, therefore, scheme implementation should be taken up only after the prioritisation has been done by AcCs.

(c) & (d) : Details of funds allocated to the States for renovation and modernisation (R&M)/ renovation and uprating (R&U) during the year 2000-01 and the utilization thereof are given in the Annexure. No funds were allocated for R&M/ R&U under APDRP during the financial years 2001- 02 and 2002-03.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (d) OF UNSTARRED QUESTION NO. 3647 TO BE ANSWERED IN THE LOK SABHA ON 12.12.2002.

Funds sanctioned to the States under APDRP for R&M/R&U for the year 2000-01

(Rs in crores)				
State	Released	Amount	Matching	Utilization
amount	received by	loan		
2000-01	Utility	sanctioned		
Andhra	47.56	47.56	47.56	67.60
Pradesh				
Bihar	21.45	21.45		3.15
Gujarat	2.23	2.23	2.23	0.77
Haryana	11.85		11.85	Nil
Karnataka	24.24	24.24	24.24	33.42
Madhya Pradesh	11.17		11.17	17.20
Maharashtra	44.24	44.24	44.24	30.97

Orissa	38.00			1.09
Punjab	5.99		5.98	Nil
Tamil Nadu	53.44		53.44	52.92
Uttar Pradesh	88.43	88.43	82.47	37.49
West Bengal	24.90	24.90		14.90
Total	373.50	253.05	283.18	259.51